

(Open Court)

Central Administrative Tribunal, Allahabad Bench, Allahabad

O.A. No.330/00807/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

This the 8th day of January, 2021.

Harish Chand s/o Shri Ram Pyare aged about 71 years retd. as Pointman, Railway Station Belatal, Jhansi Division, r/o Ward No. 1, Lahchura Road, Harpalpur, Distt. Chhatarpur (M.P.)

Applicant

By Advocate: Sri Pradesp Kumar Mishra

Versus

1. Union of India through General Manager, North Central Railway, Subedarganj, Prayagraj, Allahabad.
2. Divisional Railway Manager , North Central Railway, Jhansi Division, Jhansi.

Respondents

By Advocate: Sri Shesh Mani Mishra

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard Learned counsel for the applicant, learned counsel for respondents on admission and perused the record.

2. At the very outset, learned counsel for applicant submitted that a detailed representation dated 14th September, 2019 (Annexure A-X to the O.A.), addressed to G.M., NCR, Allahabad, is pending consideration before the respondents and the applicant will be satisfied at this stage, if the respondent concerned, who is competent authority is directed to decide that representation in accordance with law and keeping in view the judgment of Hon'ble Apex Court referred in the representation, in a time bound manner.

3. Learned counsel for respondents has no objection against this limited and innocuous prayer made by the learned counsel for applicant.

4. In view of the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed of finally at the admission stage, with the direction to the competent authority amongst the respondents, to decide the representation dated 14th September, 2019 (Annexure No.A-X to the O.A.), by passing a reasoned and speaking order, in accordance with law and keeping in view the judgment of Hon'ble Apex Court cited by the applicant in his representation, within a period of three months, from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant without any delay.

5. It is made clear that I have not expressed any opinion on the merit of the case.

6. No order as to costs.

**(Justice Vijay Lakshmi)
Member (J)**

HLS/-